

- (51) Pakistan
- (51) Panama
- (53) Peru
- (54) Philippines
- (55) Portugal
- (56) Saudi Arabia
- (57) Senegal
- (58) Singapore
- (59) South Africa
- (60) Spain
- (61) Sudan
- (62) Sweden
- (63) Switzerland
- (64) Syria
- (65) Tanzania
- (66) Thailand
- (67) Trinidad and Tobago
- (68) Tunisia
- (69) Turkey
- (70) Uganda
- (71) United Arab Republic
- (72) U. K.
- (73) U. S. A.
- (74) Vatican City
- (75) Venezuela
- (76) Vietnam
- (77) Yemen
- (78) Yugoslavia
- (79) Zambia

Persons Employed in Sriharikota Rocket Launching Station, Nellore, Andhra Pradesh

6993. SHRI K. KODANDA RAMI REDDY : Will the Minister of ATOMIC ENERGY be pleased to state :

(a) the number of persons employed, class-wise, in Sri Harikota Rocket Launching Station at Nellore in Andhra Pradesh ;

(b) the number of local people employed technical and non-technical, Class-wise ;

(c) whether there is any agreed policy of Government regarding the recruitment of

local personnel to all the jobs of Rs. 500 per month and below in the Central Government undertakings ; and

(d) if not, whether Government propose to evolve any such policy in the near future ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY MINISTER OF HOME AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI INDIRA GANDHI) : (a) and (b). The present strength of Indian Space Research Organization employees recruited for Sriharikota Rocket Launching Station is 45 out of which 39 belong to Andhra Pradesh. Under the norms for classification of posts in the Central Government the distribution of the employees is as under :

Category	Technical	Non-technical	Total
Class I	—	—	—
Class II	—	1(1)	1
Class III	4(3)	12(11)	16
Class IV	4(2)	24(22)	28

(Figures in brackets indicate number of employees from Andhra Pradesh)

(c) and (d). According to Government's policy, unskilled workers are generally drawn from the locality, preference being given to persons displaced as a result of the location of the Project and who are registered with the Employment Exchange in that locality.

Exemption of Excise Duty on Hand Yarn of 80s and 100s Counts

6994. SHRI K. KODANDA RAMI REDDY : will the Minister of FOREIGN TRADE be pleased to state :

(a) whether any representation has been made to the Government of India by the handloom industry regarding the exemption of excise duty on Hand Yarn 80s and 100s counts ; and

(b) if so, the reaction of Government thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) Yes, Sir.

(b) The matter is under examination.

Expenditure incurred on Netaji Inquiry Commissions

6995. SHRI B. R. SHUKLA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the amount incurred by Government on the Shah Nawaz Commission appointed for ascertaining the truth about the alleged death of Netaji Subhash Chandra Bose ; and

(b) the amount incurred so far on the present Commission of Enquiry on the same matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIR (SHRI K. C. PANT) : (a) Rs. 38,000/-.

(b) An expenditure of Rs. 1,33,886.13 has been incurred upto 30th June, 1971.

Guidelines for Governors

6996. SHRI M. RAM GOPAL REDDY; Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any guidelines have been formulated for the Governors ;

(b) if not, whether there is any proposal to formulate the same for guidance of the Governors ; and

(c) if so, the salient features thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) to (c). The question of evolving guidelines that a Governor ought to follow in appointing a Chief Minister, when no party secures an absolute majority at a General Election, was examined in 1967 and the views of five leading Jurists were obtained. The matter was further discussed at meetings in February-March, 1968 with leaders of opposition parties. The

participants of the meetings were later requested to confirm whether the Governors could be informed on the points on which there had been general consensus. Replies were received from only a few of them and hence the matter was not further pursued. However, copies of the correspondence with the Jurists has been forwarded to all the Governors, for their information.

The Administrative Reforms Commission in their report on Centre-State Relationships have also made a recommendation that the proposed Inter-State Council should formulate guidelines in regard to the manner in which their discretionary powers should be exercised by the Governors. The report is under consideration of the Government, The President has appointed a Committee of Governors to study the role of the Governors under the Constitution. The work of the committee is in progress.

Renewal of Indo-U. A. R. Trade Agreement

6997. SHRI G. P. YADAV : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether the Indo-U. A. R. Protocol for 1970-71 expired on June 30, 1971 and there is no encouraging indication that a new Protocol could be worked in the near future ;

(b) if so, the reasons therefor ; and

(c) the steps proposed to be taken to resolve the impasse ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) to (c). A Trade Arrangement is signed between India and U. A. R. every year within the frame work of the Indo-UAR Trade Agreement of 1953. The last such Trade Arrangement, signed in July, 1970, expired on June 30, 1971. The total volume of trade between the two countries being of the order of Rs. 70-80 crores annually, some difficulties are bound to arise, but they are resolved through bilateral negotiations. This year, too negotiations are continuing through diplomatic channels. It is anticipated that the two delegations will meet shortly to finalise the Trade Arrangement for 1971-72.